

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JODHPUR BENCH, JODHPUR.

* * *

Date of Decision: 10.1.97

OA 415/96

R.K.Sachdeva, last employed on the post of ASTT in the office of Telegraph, Sriganganagar (Raj.).

... Applicant

Versus

1. Union of India through the Secretary to the Govt. of India, Ministry of Telecommunication (Department of Telecom), Sanchar Bhawan, New Delhi.
2. The Chief General Manager (W), Jodhpur.
3. The Telecom Distt. Manager, Sriganganagar (Raj.).

... Respondents

CORAM:

HON'BLE MR.GOPAL KRISHNA, VICE CHAIRMAN

For the Applicant

... Mr.J.K.Kaushik

For the Respondents

...

O R D E R

PER HON'BLE MR.GOPAL KRISHNA, VICE CHAIRMAN

Applicant, R.K. Sachdeva, has filed this application u/s 19 of the Administrative Tribunals Act, 1985, praying for the following reliefs :-

"i) That respondents may be directed to consider the case of applicant for grant of due benefits of Lateral Advancement Scheme dated 26.6.90 (A/1) read with letter dt 16.5.95 (A/2) and allow due fixation in the pay scale of Rs.2000-3500 w.e.f. 1.1.90 and allow all the consequential benefits including revision of pensionary benefits and amount of arrears may be paid with interest at market rate.

ii) Any other relief which this Hon'ble Tribunal deems fit and proper in the facts & circumstances may be passed in favour of the applicant.

iii) The cost of this application may be awarded in favour of the applicant."

2. Heard the learned counsel for the applicant.

3. The applicant claims the benefit of Lateral Advancement Scheme o Junior Telecom Officer to the higher scale of Rs.2000-3500. The aforesaid scheme was introduced vide DGP&T letter dated 26.6.90 in respect of JTO after

CJKW

completion of 12 years of service. The applicant was serving as Assistant Superintendent Telegraph Traffic. He has retired from service on superannuation on 31.10.93. Vide DOT's letter dated 16.5.95 cadre of ASTT and STT Group'B' of T.T.Wing has been merged with JTO and SDT Group'B' of Tele Engineering Wing w.e.f. 1.4.94. The aforesaid Lateral Advancement Scheme has also been made applicable to the erstwhile ASTT on completion of their 12 years of regular service in the cadre vide Ann.A-2. The applicant made a representation to the concerned authority vide Ann.A-3 dated 7.7.95 and sent another representation dated 19.7.96 vide Ann.A-5 for extension of the aforesaid benefit to him but these representations have evoked no response. The learned counsel for the applicant wants the applicant's representations to be decided in the light of Ann.A-1 dated 26.6.90 and Ann.A-2 dated 16.5.95.

4. This OA is, therefore, disposed of, at the stage of admission, with a direction to respondent No.2 to examine the representations of the applicant made vide Ann.A-3 and Ann.A-5 dated 7.7.95 and 19.7.96 respectively in the light of Ann.A-1 dated 26.6.90 and Ann.A-2 dated 16.5.95 and decide the same through a detailed speaking order within a period of two months from the date of receipt of a copy of this order. Let a copy of this OA and the annexures thereto be sent to respondent No.2 alongwith a copy of this order.

Gopal Krishna
(GOPAL KRISHNA)
VICE CHAIRMAN

VK